

(ब) क्या यह सच है कि परमाणु पनडुब्बियों की निर्माण लागत अन्य पनडुब्बियों की निर्माण लागत से अधिक होती है परन्तु उनकी संभारण लागत कम होती है तथा उनका कार्य बहुत उत्तम होता है ?

प्रतिरक्षा मंत्रालय में राज्य मंत्री (श्री ब० रा० भगत): (क) जी नहीं ।

(ख) प्रश्न नहीं उठता ।

(ग) ऐसा कोई निर्णय नहीं लिया गया है ।

(घ) हमारे तम उपलब्ध सूचना अनुसार अन्य पनडुब्बियों की अपेक्षा परमाणु पनडुब्बियों की उत्पादन लागत और संधारण लागत अधिक होती है और परमाणु पनडुब्बियों का कार्य काफी उत्तम होता है ।

गन एंड ग्रेन कंसटरी, काशीपुर
(कलकत्ता)

1478. श्री राम सिंह सायरवाल :
श्री हुकम चन्द बख्शबाय :
श्री ब० का० भट्टाचार्य :

क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 10 मई, 1967 को कलकत्ता में काशीपुर गन एंड ग्रेन कंसटरी में हुई एक मूठभेड़ में 20 व्यक्ति घायल हो गये थे ;

(ख) यदि हाँ, तो मूठभेड़ के क्या कारण थे ; और

(ग) इसके परिणामस्वरूप जन-धन की कितनी हानि हुई ?

प्रतिरक्षा मंत्रालय में राज्य मंत्री (श्री ब० रा० भगत) : (क) से (ग). यह सच है कि 10 मई, 1967 को एक मूठभेड़ हुई थी । फ़ाईनेन्स कारखानों के महानिदेशालय के एक प्रवर अफसर की अध्यक्षता में एक तथ्य निर्णायक बोर्ड का संयोजन किया गया । इस मूठभेड़ में किसी की मृत्यु नहीं हुई लेकिन सम्पत्ति को कुछ नुकसान पहुंचा और ध्वजिनियों को चोटें फ़ाई । तथ्य निर्णायक बोर्ड की रिपोर्ट उपलब्ध होने के बाद ही इस सम्बन्ध में विस्तृत विवरण उपलब्ध होने की आशा है ।

Reorganisation of Cantonments

1479. Shri M. N. Naghoor:
Shri Kanwar Lal Gupta:
Shri R. S. Vidyarthi:

Will the Minister of Defence be pleased to state:

(a) whether there is a proposal to amend the Cantonments Act of 1924;

(b) if so, the nature thereof;

(c) whether Report has been received from the Committee headed by Shri S. K. Patil on the re-organisation of Cantonments; and

(d) if so, the action taken thereon, particularly in regard to giving relief to the civilian owners of properties in the Cantonments?

The Minister of State in the Ministry of Defence (Shri B. R. Bhagat):

(a) Yes, Sir.

(b) It is proposed to amend the Cantonment Act, 1924, with a view, amongst others, to introduce free and compulsory primary education in accordance with the directive principles of State Policy; further democratisation of the Cantonment Administration consistent with the nature of Cantonments as military stations; permit extension of the Act to places where Indian Navy is quartered; rectify defects in certain provisions of the Act brought out in judicial pronouncements; and remove difficulties experienced in administering the Act.

(c) Yes, Sir. Such a report was received in the year 1951.

(d) On the recommendations of the Committee, the following actions have been taken:—

(i) Parts of certain Cantonment areas were excised from their limits and merged with the adjoining municipalities;

(ii) Cantonment Electoral Rules have been amended.

(iii) A decision was taken in 1957 to grant free hold rights on certain conditions to persons holding lands in Cantonments on old grant terms. The matter is now being re-examined in the context of the need to evolve a pattern consistent with the socialist goal of society and also in the context of increased defence needs of lands in Cantonments consequent to the declaration of Emergency in 1962.

Atomic Power Station in Rajasthan

1480. Shri K. N. Pandey: Will the Prime Minister be pleased to state how much funds are being provided by Canada for the second unit of nuclear power station reactor being added to the Rajasthan atomic power station?

The Minister of State in the Department of Atomic Energy (Shri M. S. Gurupadaswamy): Canada is providing through her Export Credits Insurance Corporation a loan of Canadian \$38.5 million for the second unit of the Rajasthan Atomic Power Project.

Movement for Creation of "Christian Democratic Republic"

1481. Shri S. K. Tapurish:
Shri D. N. Patodia:

Will the Minister of External Affairs be pleased to state:

(a) whether the attention of Government has been drawn to a news-item in the 'Indian Express' of the 18th May, 1967 saying that a movement has been launched in Kachin

State of North Burma for creation of a "Christian Democratic Republic" comprising of Naga inhabited areas of Burma, Nagaland and Naga inhabited areas of Manipur and Assam; and

(b) if so, the reaction of Government in this regard?

The Minister of External Affairs (Shri M. C. Chagla): (a) and (b). Yes, Sir. As the matter relates to certain developments taking place in another country, the Government of India have no comments to make. So far as areas inhabited by Nagas in Nagaland, Manipur, NEFA and Assam are concerned they constitute an integral part of India and the Government of India will not permit any such extra-constitutional activities.

Application for Issue of Visa from General Kong Le

1483. Shri M. L. Sondhi: Will the Minister of External Affairs be pleased to state:

(a) whether any application for visa was received by Government from General Kong Le;

(b) if so, the action taken in the matter; and

(c) whether it is a fact that General Kong Le visited India as a State guest in 1964?

The Minister of External Affairs (Shri M. C. Chagla): (a) No formal application was received but he made a verbal request to our Commissioner in Hong Kong and sent telegraphic request.

(b) It is understood that he is now going to the Philippines first. We shall consider his request if he still wishes to visit India after his Philippines visit.

(c) General Kong Le visited India in 1963 as a guest of the Government of India.